MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 30th January, 2026

RRDP/2/2026-DP-DP(C): In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India read with the approval of Governor-in-Council in its meeting held on 25.01.2026, the Governor of Manipur hereby makes the following amendment to the existing Manipur Finance Service Rules, 1998 namely: -

1. SHORT TITLE AND COMMENCMENT:
   (a) This Amendment may be called the Manipur Finance Services (2nd Amendment) Rules, 2026.

   (b) The Amendment shall come into force with effect from the date of publication in the official Gazette of Manipur.

2. Amendment of Rule 30 of MFS Rules, 1998.
   The existing Rule (v) shall be substituted with the following:

   30(v): A member of the service in Junior Administrative Grade shall be eligible for appointment to MFS Selection Grade on completion of 14(fourteen) years of service from MFS Grade II with at least 4 years in Junior Administrative Grade.

LOUREMBAM BIKRAM,
Special Secretary to the Government.

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Digitally signed by
Thingbaijam Binodkumar Singh
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